

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 817 of 2020**

**IN THE MATTER OF:**

**Edelweiss Asset Reconstruction Company Ltd. ...Appellant**

**Versus**

**Winsome Yarns Ltd. ...Respondent**

**Present:**

**For Appellant: Mr. Vikram Bajaj and Mr. Nishant Menon, Advocates.**

**For Respondent: Mr. Siddharth Bhatnagar, Sr. Advocate with Mr. Pulkit Deora, Ms. Sylvine Sarmah, Mr. Eshna Kumar and Mr. Aditya Maheshwari, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**02.02.2021:** Reply affidavit filed by Respondent is taken on record. Learned counsel for the Appellant seeks and is granted extension of time by three weeks to file rejoinder. Short written submissions, not exceeding three pages, supported by relevant case law may also be filed by the parties within 4 weeks.

List the appeal before Court No. III 'for hearing' on **5<sup>th</sup> March, 2021.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*